

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA 434/93 IN OA 855/1988

NEW DELHI, this 15th day of December, 1993

Hon'ble Shri C.J. Roy, Member(J)
Hon'ble Shri B.K. Singh, Member(A)

1. Shri Prakash
2. Shri Bahadur Singh Rawat
3. Shri Ram Kumar
4. Shri Jagbir Singh
5. Shri Jagdish Kumar
all working as DSKP, Northern Railway
New Delhi .. Applicants

By Shri P.L. Mimroth, Advocate

Versus

Union of India, through

1. General Manager, Northern Rly
Baroda House, New Delhi
2. Controller of Stores, Northern Rly
Baroda House, New Delhi
3. Dy. Controller of Stores
Northern Rly, Shakurbasti, Delhi .. Respondents

By Shri O.N. Moolri, Advocate

O R D E R (by circulation)

This review application is filed by Shri Jagbir Singh, one of the applicants in OA 855/88, which was dismissed as withdrawn with liberty to approach the Tribunal when the fresh case of action arises, on 1.10.93. The applicant's contention for filing this review is that the MP 2888/90 filed by him was not listed alongwith OA 855/88 for 1.10.93, because of which the Tribunal has committed an error inasmuch as that it failed to take into consideration of that MP.

2. On verifying the records, we find that the MP in question already stood disposed of as back as 10.12.1990, with the direction that the applicant, Shri Jagbir Singh, shall continue in the post of DSKP-II till further orders. It has also been endorsed by Shri J.C. Singhal, learned counsel ^{below} for the applicant ~~in~~ the docket order dated 16.9.93 that "It is not proposed to pursue the application in view of the Respondents office order No.152 dated 18.10.88 as also the

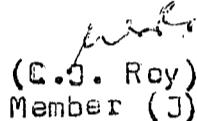
(7)

averments made in para 4 of the MP of 1990 filed by the Respondent. I may be allowed to withdraw it and give permission to come to the court again in case the relief already granted on 18.10.88 is subsequently withdrawn.

3. The applicant has not come with any fresh point in the review application, except that the MP 2888/90 filed by him was not listed for 1.10.93, whereas the same stood disposed of on 10.12.90 as stated supra.

4. In the circumstances, we feel that the applicant has not made out a case for reviewing the judgement dated 1.10.1993. The RA, is, therefore, dismissed. No costs.


(B.K. Singh)
Member (A)


(C.J. Roy)
Member (J) 15/12/93

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